

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness sessions across the country. Schedule for upcoming 'Chat Show' webinar is as below:
Date 18th June, 2021; Timings 3:00 pm onwards; For Registration https://bit.ly/PrudMFSmartInvestor

INTERVIEW: VINOD GIRI, director general, CIABC
'Recovering lost sales first aim of liquor industry'



Sales of Indian made foreign liquor (IMFL) declined by 12% year-on-year during FY21 due to the pandemic-induced lockdown and increase in taxes, according to the Confederation of Indian Alcoholic Beverage Companies (CIABC). CIABC director general Vinod Giri speaks to FE's Rajesh Ravi about the industry outlook.
Some states are talking about home delivery of IMFL. There is a cost to delivery of liquor at home and unless the pricing structure is rejigged to accommodate it, consumer will end up paying more than the MRP. E-commerce system has evolved around lower consumer prices due to elimination of intermediaries.

jobs and wages are on the lower side for those employed? There is sufficient data to establish higher prices lead to lower sales of liquor. People have limited incomes and with price increases they have to rejig their consumption basket by reducing consumption of less affordable products. In our understanding, in such a situation of rising alcohol prices, consumption behaviour undergoes two changes. One, the occasions of consumption are reduced which leads directly to decline in sales, and two, people downgrade to cheaper products,

which following domino effect, leads to rise in sales of cheaper alternatives such as country liquor or to even dangerous alternatives such as spurious liquor or illicit drugs.
There are also some reports suggesting that states which hiked tax may lower it due to a fall in overall revenue? Data are there for everyone to see - the government that did not impose high Covid taxes have regained sales and tax revenues. The governments which did, continue to struggle in a big way.

What is the understanding of capacity utilisation of Indian distilleries and do you have any idea about new big-ticket investments in the sector? There are over 500 distilleries with 950 crore litre of installed capacity. Of these, little over 700 crore litre may be of the potable quality. The demand for the alcohol industry is less than 200 crore litre, so it seems sufficient, at least on the surface. However, the real issue lies in the price and availability of Extra Neutral Alcohol (ENA), the primary ingredient of liquor. Distilleries can produce both ethanol and ENA. Due to blending of ethanol with bio-fuels, the demand for ethanol has been rising. OMCs fix price for ethanol in their tender which obviously affects prices of ENA, both coming from the same source of production. Their offer price has been increasing every year thus pushing up the cost of ENA.

Whirlpool CORPORATION
WHIRLPOOL OF INDIA LIMITED
CIN: L29191PN1960PLC020063, website: www.whirlpoolindia.com, email: investor_contact@whirlpool.com
REGD OFFICE: A-4, MIDC, RANJANGAON, TALUKA - SHIRUR, DIST. PUNE, MAHARASHTRA. PIN - 412220.
CORPORATE OFFICE: PLOT NO. 40, SECTOR 44, GURUGRAM - 122 002.
Extract of Statement of Audited Results for the Quarter and Year ended March 31, 2021
(₹ in Lacs except earning per share)

SAL AUTOMOTIVE LIMITED
(formerly Swaraj Automotives Limited)
CIN: L45202PB1974PLC003516
Regd. Office: C-127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, SAS Nagar (Mohali), Punjab - 160 062, Tel: 0172-4650377, Fax: 0172-4650377
Email: kaushik.gagan@salautomotive.in; Website: www.salautomotive.in
NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund Authority
In terms of Section 124(6) of the Companies Act, 2013 ('Act') read with Rule 6(3) of Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ('Rules'). Notice is hereby given to the shareholders of 'SAL Automotive Limited' (Formerly Swaraj Automotives Limited) ('the Company') as under:

FORM G - INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
1. Name of the Corporate Debtor: Galada Power and Telecommunication Limited
2. Date of incorporation of corporate debtor: 24-06-1972
3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Hyderabad
4. Corporate identity number / limited liability identification number of corporate debtor: L64203TG1972PLC001513
5. Address of the registered office and principal office (if any) of corporate debtor: P2/6, IDA Block III, Uppal, Hyderabad, Telangana 500039
6. Insolvency commencement date of the corporate debtor: Date of Order: 14.08.2019
7. Date of invitation of expression of interest: 17.06.2021
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: http://www.galadapower.com/contact.html
9. Norms of eligibility applicable under section 29A are available at: http://www.galadapower.com/contact.html
10. Last date for receipt of expression of interest: 02.07.2021
11. Date of issue of provisional list of prospective resolution applicants: 05.07.2021
12. Last date for submission of objections to provisional list: 10.07.2021
13. Date of issue of final list of prospective resolution applicants: 12.07.2021
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 05.07.2021
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information: The Prospective resolution applicants are requested to send an email to eoi.galada@gmail.com Information Memorandum, RFRP and Evaluation Matrix will be provided via email/data room after execution of confidentiality undertaking.
16. Last date for submission of resolution plans: 04.08.2021
17. Manner of submitting resolution plans to resolution professional: Password Protected Pdf via email to eoi.galada@gmail.com and Physical Copy of the Resolution Plan should be sent in a plain SEALED ENVELOPE marked to: Mr. Nitin Panchal. (Resolution Professional of M/s. Galada Power and Telecommunication Ltd. C.O. 1221 Maker Chamber V, Nariman Point, Mumbai-400021.
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval: 08.09.2021
19. Name and registration number of the resolution professional: Mr. Nitin Vishwanath Panchal Registration Number: (IBBI)IPA-001/IP-P00777/2017-2018/11350
20. Name, Address and e-mail of the resolution professional, as registered with the Board: Registered Address with IBBI: A-203, Suraj Eleganza-1 CHS, Pitamber Lane, Near Bank of Baroda, Mahim (West), Mumbai City, Maharashtra - 400016, 400016. Email: nitin2768@gmail.com Registration Number: (IBBI)IPA-001/IP-P00777/2017-2018/11350
21. Address and subject matter to be used for correspondence with the Resolution Professional: Mr. Nitin Panchal. For Communication: Address: 1221 Maker Chamber V, Jnanrajal Bajaj Road, Nariman Point, Mumbai - 400021. Website: ip.galadapower@gmail.com
22. Further Details are available at or with: Website: www.galadapower.com
23. Date of publication of Form G: 17.06.2021, 22.11.2019 (Extension of First Form G) & 06.11.2019 (First Form G)

Lemon Tree Hotels Limited
(CIN:L74899DL1992PLC049022)
Regd. Off.: Asset No. 6, Aerocity Hospitality District New Delhi -110037 | Tel.: +91-11-4605 0101 Fax: +91-11-4605 0110 | Email: sectdept@lemontrahotels.com www.lemontrahotels.com

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2021
(₹ In Lakhs, except per share data)
Particulars Quarter ended Half year ended
March 31, 2021 December 31, 2020 March 31, 2020 March 31, 2021 March 31, 2020
(Unaudited) (Unaudited) (Unaudited) (Audited) (Audited)
Total Income 9,697.30 7,061.35 17,654.43 26,497.92 67,522.02
Loss before tax (4,087.64) (5,049.78) (1,346.34) (21,874.42) (217.68)
Net Loss after taxes and Non-controlling interest (1,681.68) (3,124.91) (1,791.54) (12,706.82) (953.70)
Total comprehensive loss for the year/period after Non-controlling interest (1,695.73) (3,123.87) (1,778.12) (12,718.58) (949.17)
Paid-up equity share capital (face value ₹10 per share) 79,042.14 79,034.04 79,031.44 79,042.14 79,031.44
Other Equity including non-controlling interest (as shown in the Audited Balance Sheet) 74,454.69 75,444.67
Earning per share (face value of ₹ 10 each) (EPS) for quarter not annualised
(A) Basic (0.21) (0.40) (0.23) (1.61) (0.12)
(B) Diluted (0.21) (0.40) (0.23) (1.61) (0.12)
Notes:
1. The results for the quarter are not indicative of a full year's working due to the seasonal nature of the Indian Hotel Industry.
2. The consolidated results has been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on June 14, 2021 and June 15, 2021
3. Key standalone Financial Results Information: (₹ In Lakhs, except per share data)
Particulars Quarter ended Half year ended
March 31, 2021 December 31, 2020 March 31, 2020 March 31, 2021 March 31, 2020
(Unaudited) (Unaudited) (Unaudited) (Audited) (Audited)
Total Income 3,071.49 2,070.50 6,228.53 8,394.44 27,324.13
(Loss)/Profit before tax (1,493.72) (1,146.86) 879.54 (5,386.74) 4,064.76
Net (Loss)/Profit after tax (1,321.06) (808.07) 767.68 (4,073.07) 3,219.80
Total comprehensive Income/ (Loss) for the year/period (1,329.56) (806.34) 791.37 (4,076.40) 3,229.52
4. The above is an extract of the detailed format of financial results filed with Stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited results is available on the Stock exchanges websites, www.nseindia.com and www.bseindia.com and on the Company's website www.lemontrahotels.com.
By order of the Board for Lemon Tree Hotels Limited
Sd/- Patanjali G. Keswani (Chairman & Managing Director) DIN: 00002974
Place: New Delhi Date: June 15, 2021

ISSUED BY THE MANAGER TO THE OFFER
MANAGER TO THE OFFER: CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400 093, Maharashtra, India. Tel: +91-22-6684 9999/ +91 98742 83532
Website: www.capitalsquare.in
Email id: tanmoy.banerjee@capitalsquare.in / mb@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee SEBI Registration No: INN000012219
On behalf of the Acquirers Sd/- Dr. Adv A Samsudeen
Date: Wednesday, June 16, 2021 Place: Mumbai